



**GOVERNMENT OF SIKKIM  
HOME DEPARTMENT  
GANGTOK**

**No. 46/Home/2023**

**Dated: 14 /08/2023**

**NOTIFICATION**

The State Government in consultation with the Hon'ble High Court of Sikkim is hereby pleased further to amend the Retired Judges' Secretarial Assistance and Domestic Help Rules, 1999 as follows, namely:-

Short title and commencement	1	(1) These rules may be called the Retired Judges' Secretarial Assistance and Domestic Help (Amendment) Rules, 2023.  (2) They shall come into force on the date of its publication in the Official Gazette.
Amendment of rule 3	2	In the Retired Judges' Secretarial Assistance and Domestic Help Rules, 1999 (hereinafter referred to as the "said rules"), in rule 3, after the words "transfer or" and before the words "on retirement", the words "on elevation as a Judge of the Supreme Court or" shall be inserted.
Amendment of rule 4	3	In the said rules, in rule 4,- (a) following proviso shall be inserted namely:- "Provided further that in case of any former/retired Chief Justice, he/she or his/her spouse, as the case may be, shall be entitled to 2(two) Residential Orderlies/Sevaks/Cooks or any Group "D" equivalent and in lieu thereof, he/she shall be entitled to get the sum equivalent to the prevailing entry-level pay and allowances of such staff(s).  (b) for existing sub-rule (iv), the following shall be substituted, namely:-



		<p>" (iv) A retired Judge shall be entitled to transport to the extent of 3000 kms in a month at Gangtok, Delhi, Mumbai, Guwahati and Kolkata or wherever the State Government has its establishments. The distance shall be calculated from and to the place of stay of the retired judge."</p> <p>(c) for the existing sub-rule (v), the following shall be substituted, namely:-</p> <p>" (v) the payment of Rs.10,000 (rupees ten thousand) per month shall be made to the Retired Judges of the High Court of Sikkim or their spouses, as the case may be , towards the expenses for rental, calls of mobiles and landlines, which shall be enhanced by 20 % in every five years. Further, on the demise of the Retired Judge and spouse, the said benefit shall be extended to the dependent son(s)/ daughter(s)."</p>
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By order and in the name of the Governor,

Sd/-  
**Additional Secretary**  
**Home Department**  
File No. Home/Confdl./116/1999/02

**Copy for information to:-**

1. The Secretary, Governor's Secretariat, Raj Bhavan, Gangtok;
2. The Secretary, Chief Minister's Office, Gangtok;
3. The Registrar General, High Court of Sikkim;
4. The Secretary-cum-L.R, Law Department;
5. The Secretary cum Controller, Finance Department;
6. The Director (T), Pay & Accounts;
7. The Additional Secretary, Police Accountability Commission, Sikkim;
8. The Chief Accounts Officer, Home Department;
9. Staff Officer-cum-Addl. Secretary to the Chief Secretary;
10. Staff Officer to the Director General of Police, PHQ;
11. PS to the Addl. Chief Secretary, Home Department;
12. Sr. PA to the Secretary, Home Department;
13. Research Officer, CMO;
14. Gazette section - for publication in the official gazette;
15. Guard File & File



*[Handwritten Signature]*  
14.8.23  
Deputy Secretary (Confdl)  
Home Department